

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Ref: Docket No. 60/TT/2012

Date: 20.7.2012

To,

The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approved under Regulation-86 of CERC (Conduct of Business) Regulations' 1999 and CERC (Terms and Conditions of Tariff) Regulation' 2009 for determination of Transmission Tariff for 765 kV S/C Fatehpur-Agra Transmission Line (DOCO: 1.6.2012) associated with supplementary Transmission System under DVC and Maithon right bank project in Eastern Region from DOCO to 31.3.2014.

Sir,

Please refer to your petition mentioned above. In this connection, I request you to furnish the following information on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 31.8.2012:

- (i) Revised cost estimates (RCE) if any approved by Board. In absence of RCE, capital expenditure shall be restricted upto apportioned approved cost;
- (ii) The detail calculation of Interest During Construction (IDC) and break up of IEDC along with reason for variation.
- (iii) Reasons for showing proposed domestic loan in actual calculations and documentary proof of taking rate of interest at 9.25% to calculate weighted average rate of interest.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-
(V. Sreenivas)
Deputy Chief (Legal)